Application for removal of excisable goods from a factory or a warehouse to another warehouse
(Also called A.R.E 3 for Export Warehousing)

I/We holder(s) of Central Excise Registration No………………………………………… have undertaken to remove the
under-mentioned goods from the factory/warehouse at……………………………to the warehouse
at……………………………in Range ………………………………..Division……………………………..of
Mr./Messrs………………………holders of Central Excise Registration No
…………………………………………………………………………………………………………………..

<table>
<thead>
<tr>
<th>Number and date of entry in warehouse register</th>
<th>Description of goods</th>
<th>No. and description of packages</th>
<th>Gross weight of packages</th>
<th>Marks and numbers on packages</th>
<th>Quantit y of goods</th>
<th>Date of first warehousing</th>
<th>Value</th>
<th>Duty Rate</th>
<th>Amount</th>
<th>No. &amp; date of invoice - (s) for removal of goods</th>
<th>Manner of transport</th>
<th>Remarks</th>
</tr>
</thead>
<tbody>
<tr>
<td>1</td>
<td></td>
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</tbody>
</table>
I/We hereby declare the above particulars to be true.

Place........
Date........ Signature of consignor(s) or his/her authorized agent.

2

Certificate of warehousing by the consignee
(on original and duplicate)

I/We hereby certify that the consignment arrived at............................on..............................that the goods conform in all respects to the description given overleaf except for the following discrepancies, and that they have been warehoused under Entry No..............................of the register maintained in the warehouse.

Particulars of discrepancies

<table>
<thead>
<tr>
<th>No. and description of packages not received.</th>
<th>Quantity short received</th>
<th>Duty payable on the shortage</th>
<th>Remarks</th>
</tr>
</thead>
<tbody>
<tr>
<td>1</td>
<td>2</td>
<td>3</td>
<td>4</td>
</tr>
</tbody>
</table>
Place........
Date.......... Signature of consignee(s) or his/their
authorized agent.